

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

C.A.No. 1066/96
T.A.No.

DATE OF DECISION: 30-10-96

K.Ramana Rao & 92 others

PETITIONER(S)

Shri K.Venkateshwar Rao,

ADVOCATE FOR THE PETITIONER(S)

VERSUS

The General Manager, Telecom, Visakhapatna
& 2 others

RESPONDENT (S)

Shri K.Ramulu,

ADVOCATE FOR THE
RESPONDENT (S)

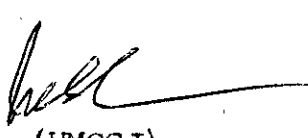
THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the judgement?
 2. To be referred to the Reporter or not?
 3. Whether their Lordships wish to see the fair copy of the judgement?
 4. Whether the Judgement is to be circulated to the other Benches?
- ND

Judgement delivered by Hon'ble Justice Shri M.G.Chaudhari,
Vice-Chairman

(HHRP)
M(A)


(HMG CJ)
VC

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION No.1066/96

DATE OF ORDER : 30-10-96

Between :-

- | | |
|----------------------------|-------------------------|
| 1. K.Ramana Rao | 47.P.S.Mallikarjuna Rao |
| 2. S.Paradesi Naidu | 48.T.Venkata Achari |
| 3. Koyya Appa Rao | 49.T.Govinda Rajulu |
| 4. K.Srinivasa Rao | 50.G.Muralikrishna |
| 5. R.Balaram | 51.S.Satyanarayana |
| 6. V.Kanna | 52.N.Sudhakar Rao |
| 7. I.V.L.Narasimhacharyulu | 53.T.Sanyasi Rao |
| 8. P.Veerarawamy | 54.T.Gurunadha Rao |
| 9. P.Sanyasi Rao | 55.K.Chandramouli |
| 10.G.Rajendra prasad | 56.U.Sambasiva Rao |
| 11.G.Srinivasa Reddy | 57.R.Sanyasi Rao |
| 12.S.N.Panda | 58.M.Raghupathi |
| 13.S.V.Subrahmanyam | 59.K.Ramana Appa Rao |
| 14.G.Mahisekhar | 60.K.Satyanarayana |
| 15.G.S.V.Nagaraju | 61.K.Narayana Rao |
| 16.Korri Kondababu | 62.R.Madhavaswamy |
| 17.Pilla Maheswara Rao | 63.P.Umasankar |
| 18.B.Venkata Ramesh | 64.K.Koteswara Rao |
| 19.V.V.Appa Rao | 65.K.Srinivasa Rao |
| 20.Y.Rami Reddy | 66.D.V.Ramana Murthy |
| 21.M.D.Gupteswara Rao | 67.P.Jagannadha Rao |
| 22.P.Appaleraju | 68.M.Prabhakara Rao |
| 23.N.Bhuvaneswari | 69.K.Sankara Rao |
| 24.D.V.Ramana Rao | 70.G.Rama Rao |
| 25.S.Sundera Rao | 71.G.Venkataramana |
| 26.B.Anjaneyulu | 72.G.Varadaraju |
| 27.K.Satyanarayana | 73.U.Venkata Rao |
| 28.P.Prakasa Rao | 74.K.Appalanaidu |
| 29.T.Swamy Naidu | 75.B.Prakasam |
| 30.A.S.P.Prasad | 76.Ch.Satyanarayana |
| 31.Sd.Burani Basha | 77.M.Suryaprakasa Rao |
| 32.J.Trinadha Rao | 78.D.Sankara Rao |
| 33.B.Parvateesam | 79.G.Appa Rao |
| 34.M.Tarakaswara Rao | 80.B.Sankara Rao |
| 35.B.L.Narayana | 81.Y.Rama Appa Rao |
| 36.S.Laxmana Rao | 82.B.Rama Rao |
| 37.K.Jagannadha Rao | 83.B.S.Chakravarthy |
| 38.G.Sanyasi Rao | 84.S.Kumar |
| 39.G.Srinivas | 85.R.Sominaidu |
| 40.K.Atchi Reddy | 86.P.Kumaranga Rao |
| 41.V.Sankara Rao | 87.D.Chandrasekharam |
| 42.B.Jagdeeswara Rao | 88.E.Eswara Rao |
| 43.V.Appa Rao | 89.M.Jagadeesh reddy |
| 44.Ch.V.Ramana | 90.D.Ramakrishna |
| 45.V.Kameswara Rao | 91.B.Suribabu |
| 46.R.Narayana Rao | 92.P.Sanyasi Rao |
| | 93.A.Vijayalaxmi |

And

... Applicants

The General Manager, Telecom, Visakhapatnam
& 2 others

... Respondents

Counsel for the Applicants : Shri K.Venkateshwar Rao

Counsel for the Respondents : Shri K.Ramulu, CGSC
CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

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(Order per Hon'ble Justice Shri M.G.Chaudhari, Vice-Chairman).

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The OA has been restored for hearing vide order passed on RA 83/96 separately today. In view of the impugned order dt.11.7.96 having been withdrawn by the Government by letter dt.9-9-96, the O.A. has become infructuous. The learned counsel for the applicants therefore prays that the applicants may be allowed to withdraw the OA without prejudice to their accrued rights. Shri K.Ramulu, standing counsel for the respondents has no objection. In the result OA is disposed of as having become infructuous. No costs.

(H.RAJENDRA PRASAD)
Member (A)

M.G. Chaudhari
(M.G.CHAUDHARI) 2.11
Vice-Chairman

Dated: 30th October, 1996.
Dictated in Open Court.

avl/

M. J. M.
Deputy Registrar